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CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

O.A. NO. 2071/89

New Delhi this the 2nd day of May, 1994.

Shri Justice V.S. Malimath, Chairman.

Shri P.T. Thiruvengadam, Member(A).

1. Shri SubhashChand,  
S/o Late Shri Mam Chand.
2. Shri Mahendra Singh,  
S/o Shri Puran Singh.
3. Shri Yograj,  
S/o Shri Jalshi Ram.

(All peons working in ESI Corporation, Rajindra Place, New Delhi). ... Petitioners.

By Advocate Shri N. Amaresh.

Versus

1. The ESTI Corporation through its Director General, ESI Corporation, Kotla Road, I.P. Estate, New Delhi.
2. The Regional Director, ESI Corporation, Rajindra Place, New Delhi. ... Respondents.

By Advocate Shri G.R. Nayar.

ORDER (ORAL)

Shri Justice V.S. Malimath.

The counsel for the respondents submitted that petitioners 1 and 3 have been regularised w.e.f. 17.7.90 and petitioner No. 2 has been regularised w.e.f. 7.3.91, the dates on which the regular vacancies became available. Thus, there is no subsisting grievance which merits examination in this case. This O.A. is accordingly disposed of.

P.T. Thiruvengadam

(P.T. Thiruvengadam)  
Member(A)

V.S. Malimath  
Chairman

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